

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA NO.2302/2002

NEW DELHI, THIS THE 6TH DAY OF SEPTEMBER, 2002.

HON'BLE MR.JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE MR.V.K.MAJOTRA, MEMBER (A)

Shri Sushil Kumar Yadav  
S/o Shri Madan Mohan Yadav  
Mohalla Barh Pura, Sadar Bazar  
Mathura (U.P.).

... Applicant

(BY SHRI D.N.SHARMA, ADVOCATE)

vs.

1. Union of India  
Through:- The Secretary to the  
Government of India  
Ministry of Defence  
South Block  
New Delhi.

2. The Director General of Medical Services  
(Army)  
Adjutant General's Branch  
(DGMS- 3(B) Branch,  
Army Headquarters  
'L' Block  
New Delhi-110001.

3. The Commandant  
Military Hospital  
Mathura (U.P.).

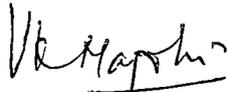
.... Respondents

ORDER (ORAL)

JUSTICE V.S.AGGARWAL:-

Learned counsel for the applicant seeks permission  
to withdraw the present Original Application.

Allowed as prayed. The Original Application is  
dismissed as withdrawn.

  
(V.K.MAJOTRA)  
MEMBER (A)

  
(V.S.AGGARWAL)  
CHAIRMAN

/dkm/